

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No.06 of 2021

(Under section 61 read with Section of the Insolvency and Bankruptcy Code 2016)

(Arising out of Order dated 28.01.2021 in IA No.2/KOB/2021 in IBA/13/KOB/2020

passed by the Hon'ble National Company Law Tribunal, Kochi Bench

In the matter of:

Sree Bhadra Parks and Resorts Ltd.
27/480 (1), Museum Road, Chembukkavu,
Thrissur, Keralla 680 020
Represented by its Mangaing Director
Mr.K.N.Namboothiripad

Appellant

V.

Sri Ramani Resorts and Hotels Pvt.Ltd.
8/42, Maharaja Surya Road,
Alwarpet,
Chennai 600 018.

Respondent

Present

For Appellant : Mr. Anil D.Nair, Advocate
For Respondent : Mr.PH.Arvind Pandian and
Jayanthi K.Shah, Advocates

**ORDER
(VIRTUAL MODE)**

Heard both sides. 'Judgement' is Reserved.

2. The Learned Counsel for the 'Respondent' is directed to file ' Notes of Submissions' containing not more than four pages together with citations, if any, by 26.3.2021, before the Office of the Registry, ofcourse, after

serving copy of the same to the Learned Counsel for the 'Appellant' through e-mail as well as through the 'Hard copy'.

[Justice Venugopal M]
Member (Judicial)

[V.P. Singh]
Member (Judicial)

25.3.2021

HR